



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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MINUTES OF MEETING

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Sep/202324/13 (Manual Cases) dated 14/09/2023 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
3	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri T. Songzalian	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

MANUAL CASES FOR PERSONAL HEARING

Case No.	A-01
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s Shiva Bio Chem Industries
HQ F. No.	HQRNORMAPPLY00382075AM22 HQRNORMAPPLY00000856AM23 HQRNORMREVIW00004344AM23
RLA F. No.	50AX04000031AM22 50AX04000018AM22 502404000009AM21
Advance Authorization No. and Date	5011000413 dated 10/03/2022 5011000486 dated 18/05/2022 5010002703 dated 07/08/2020
Subject	Request of M/s Shiva Bio Chem Industries for enhancement in the quantity of import item in respect of ad-hoc norms against three Advance Authorizations issued to the firm.
Decision: Shri Suraj Dembla, CEO of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has directed to the firm to furnish the following documents/information:- (i) Quantity of value of By- product obtained during the licensing period alongwith proof of value i.e. sales invoice. (ii) As per personal hearing, the firm intimated that the price of crude lecithin is same irrespective of source, while in the application it is different, please clarify. (iii) Bill of entry for each import item for licensing period.	

Case No.	A-02
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s Lasenor India Private Limited
HQ F. No.	HQRNORMAPPLY00003231AM23 HQRNORMAPPLY00003295AM23 HQRNORMAPPLY00004068AM23
RLA F. No.	50AX04000046AM23 50AX04000050AM23 50AX04000062AM23
Advance Authorization No. and Date	No. 5011000583 dated 20/09/2022 No. 5011000587 dated 22/09/2022 No. 5011000669 dated 04/11/2022
Subject	Request of M/s Lasenor India Private Limited for fixation of ad-hoc norms against three Advance Authorizations issued to the firm.
Decision: The committee considered the application of the firm and it has been observed that the firm has not appeared for personal hearing before committee to explain their case, therefore, the committee decided to reject the application of the firm.	

Case No.	A-03
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s GIIAVA India Pvt. Ltd.
Office of Development Commissioner, SEEPZ Special Economic Zone, Mumbai D.O. Letter No. & date	No. SEEPZ-SEZ/EOU/72/03-04/Vol.VI/17529 dated 21/10/2022
Advance Authorization No. and Date	Not issued yet (Para 4.06 of HBP Vol.1)
Subject	Request of M/s GIIAVA India Pvt. Ltd. for fixation of ad-hoc norms – forwarded by Office of Development Commissioner, SEEPZ, SEZ, Mumbai
Decision: Shri Ajay Arvind Bedekar, GM, Shri Kaustubh Kiran Vaidya, AGM and Shri Ranjeet Kadam, Asstt. Manager of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation it was decided to call for following information/documents from the firm:- (i) Bill of entry for import of Rapeseed Lecithin Liquid.	

Case No.	A-04
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s Lecilite Ingredients Private Limited
HQ F. No.	HQRNORMAPPLY00001997AM23
RLA F. No.	50AX04000028AM23
Advance Authorization No. and Date	No. 5011000524 dated 22/07/2022
Subject	Request of M/s Lecilite Ingredients Private Limited, Nagpur fixation of ad-hoc norms against Advance Authorisation.
Decision: The committee considered the application of the firm and it has been observed that the firm has not appeared for personal hearing before committee to explain their case, therefore, the committee decided to reject the application of the firm.	

MANUAL CASES

Case No.	A-05
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s Indo Amines Limited
HQ F. No.	N/A
RLA F. No.	03/82/040/00066/AM21
Advance Authorization No. and Date	0310837474 dated 29.07.2020
Subject	Request of M/s Indo Amines Limited for inclusion of additional export products in respect of Advance Authorization No. 0310837474 dated 29.07.2020 – reg.

Decision: The Committee considered the request of firm for inclusion of additional export products in respect of Advance Authorization No. 0310837474 dated 29/07/2020 and it was decided to include the export product as per details given below :-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Para Hydroxy Phenyl Acetamide	1 kg.	1	Para Hydroxy Acetophenone	1.70 kg.

Export Product	Qty.	Sl. No.	Import Items	Qty.
Tyramine Hydrochloride	1 kg.	1	Para Hydroxy Acetophenone	2.10 kg.

Export Product	Qty.	Sl. No.	Import Items	Qty.
Tyramine	1 kg.	1	Para Hydroxy Acetophenone	2.38 kg.

Export Product	Qty.	Sl. No.	Import Items	Qty.
Para-Hydroxy Phenyl Acetic Acid or PHPAA	1 kg.	1	Para Hydroxy Acetophenone	1.70 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-06
Meeting No.	NC/3/MEET/Sep/202324/13
Date	14/09/2023
Firm's Name	M/s Indo Amines Limited
HQ F. No.	N/A
RLA F. No.	03/AA/040/127239/AM22
Advance Authorization No. and Date	0311011403 dated 15.02.2022
Subject	Request of M/s Indo Amines Limited for inclusion of additional export products in respect of Advance Authorization No. 0311011403 dated 15.02.2022 reg.

Decision: The Committee considered the request of firm for inclusion of additional export products in respect of Advance Authorization No. 0311011403 dated 29/07/2020 and it was decided to include the export product as per details given below :-

Export Product	Qty.	Sl. No.	Import Items	Qty.
3-Ethoxy Propyl Amine or 3-Methoxy Propyl Amine	1 kg.	1	Acrylonitrile	0.744 kg.

RA concerned may take further necessary action as per above decision of NC.
